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- (a) whether it is a fact that New Delhi Municipal Committee have reserved 12 percent posts in the Sanitary Department for ladies:
- (b) whether it is also a fact that no such rules existed for the appointment of ladies in the New Delhi Municipal Committee earlier; and
- (c) if so, the reasons for framing these rules?

स्वास्थ्य और परिवार नियोजन मंत्रालय
में राज्य मंत्री (प्रो. देवी प्रसाद चट्टोपाध्याय):
(क) नई दिल्ली नगर पालिका ने 9 दिसम्बर,
1968 के एक अन्य प्रस्ताव के साथ पठित 19
अगस्त, 1966 के अपने प्रस्ताव के अनुसार यह
निर्णय किया है कि सफाई कर्मचारियों के रिक्त
नियमित पदों पर साढ़े बारह प्रतिशत महिला
उम्मीदवारों से अधिक नियुक्ति न की जाय।

- (ख) इससे पूर्व महिला सफाई कर्मनारियों के लिए यहां पर कोई ग्रारक्षण नहीं था।
- (ग) सफाई कर्मचारियों के पदों के लिए पुरुष और महिला प्रत्याशियों के बीच 7:1 का यह अनुपात नई दिल्ली नगर पालिका ने दिल्ली म्युनिसिपल मजदूर संघ की मांग पर निश्चित किया है।
- ♦•[THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY **PLANNING** DR. (DEBI PRASAD CHATOPADHYAYA): (a) The New Committee Delhi Municipal its resolution dated the 19th August, 1966 read with another resolution dited the 9th December, 1968 has decided that not more than U-1/2% female candidates be appointed against the regular vacancies of sweepers.
- (b) There was no reservation for lady sweepers earlier.
 - **[] English translation

(c) The ratio of 7:1 as between male and female candidates for the post of sweepers has been fixed by the New Delhi Municipal Committee on the demand of Delhi Municipal Worker's Singh.

RATE OF MUSTARD OIL PURCHASED BY FOOD CORPORATION OF INDIA

939. SHRI BANARSI DAS: SHRI NAWAL KISHORE: SHRI BHAGWAT DAYAL;

Will the Minister of AGRICULTURE be pleased to state :

- (a) the rate at which the Food Corporation of India purchased mustard Oil during October-December, 1971;
- (b) the prevailing market rate for the particular quality of Mustard oli bought by the Food Corporation of India; and
- (c) whether it is a fact that the suppliers of the mustard Oil were parties unlegistered with the sales Tax authorities?

THE MINISTER OF STATE IN THE MINISTRY oF **AGRICULTURE** (SHRI ANNASAHEB SHINDE): (a) Food Corporation of India purchased mustard oil at prices ranning from Rs. 562/-to Rs. 530/- per quintal during the period october-December, 1971. These rates were for filline of 16 Kgs net inclusive of cost of new tins, sales tax, Agmark expenditure and overhead charges upto loading in wagons or local delivery in the godowns of the Corporation.

(W The prevailing market rates for the quality of mustard oil purchased by the Food Corporation of India were reported to have been ruling between Rs, 440/-to Rs. 496/- per quintal in most of the important mandies of U. P. and Delhi. These rates are reported to be for loose oil exclusive of cost of tins, tanes and othery overheld charges amounting to approximate! Rs. 70/- per quintal.

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(c) The Food Corporation of India are not aware whether or not the supplier of the mustard oil were parties unregistered with the Sales Tax authorities.

RATE OF TRANSPORTING OF WHEAT BAGS

- 940. SHRI BANARS1 DAS: Will the Minister of AGRICULTURE be pleased to state:
- (a) the rate paid by the Food Corporation of India in transporting wheat bags from Kanpur to Gauhati during November 1971 to January, 1972;
- (b) whether it is a fact that the transporting company was paid in bearer cheques for this work; and
- (c) if so, the reasons for this change of procedure from payment by account payee cheques?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SH1NDE): (a) The Food Corporation of India paid freight charges at the rate of 25 paise per tonne per kilometre, for transportation of foodgrains by road from Kanpur to Gauhati during November, 1971, to December, 1971, during the emergency in the Eastern Region. The road movement was stopped with effect from 1.1.1972.

- (b) No, Sir. Some truck owners were paid by order cheques instead of Account payee cheques, at their request.
- (c) Though, initially, payments were made account payee cheques to some truck owners. owners Association through their requested the Senior Regional Manager, Food Cor poration, of India Lucknow, that they may be paid by order cheques since they were I not having any Bank Account. The food Corporation of India apprehended that the truck owners might withdraw their truck and consequently the movement of foodgrains to meet the emergency in Assam and the adjoining Slates in the Eastern Region would suffer. The request of the truck owners for payment by order cheques was therefore i cceded to, subject to cheques

being issued after due identification by the office bearers of the truck owners Association.

PRICE OF T-25 TRACTORS

- 941. DR. K. MATHEW KURIAN: Will the Minister of AGRICULTURE be pleased to state:
 - (a) the cost of T-25 Tractor ex-USSR;
- (b) the selling price thereof for the farmer in India; and
- (c) the component of Government levies in the selling price?

THE MINISTER STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SH1NDE): (a) to (c) A statement is laid on the Table of the Sabha,

STATEMENT

(a) T-25 tractors have been imported from USSR in completely built and SKD condition (with 20% deletions). The prices of these tractors are as under:—

T-25 (fully built) Rs. 8,900 (CIF)
T-25 (SKD) Rs. 7,120 (CIF)

- (b) There is no fixed all-India price of imported tractors and it differs from State to S'ate. However, the sale price of trac tors imported in fully built condition is fixed by the Projects & Equipment Corporation of india Ltd. on the basis of the formula approved by the Government of India. The selling prices fixed by the Project & Equipment Corporation for T-25 tractors import ed by U. P., Haryana and Mysore State Agro-industries Corporations are as under:—
- U. P. Rs. 12,114.15 I per tractor ex-Haryana Rs. 16,481.65 godown price ex-Mysore Rs. 15,573,51 eluding sales tax I and other local taves.

The prices of tractors imported by U. P. are lower as these tractors, vere imported prior to the imposition of customs duty.